

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1400 of 2024**

IN THE MATTER OF:

DEVENDRA FAUJDAR

APPLICANT

VERSUS

STATE OF UTTAR PRADESH

RESPONDENT

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Dated: 30.03.2026

Place: New Delhi

THROUGH

Chetan Jadon

Advocate



1st Floor, Majestic Signia, Plot no. A-27, Block A,

Industrial Area, Sector 62, Noida, Uttar Pradesh 201309

Jadonchetan969@gmail.com

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IN THE MATTER OF:

DEVENDRA FAUJDAR

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**Objections of Applicant on Status Report dated 17.02.2026 filed by
Respondent – District Magistrate, Mathura, Uttar Pradesh (U.P) along
with affidavit**

1. That vide order dated 23.02.2026, this Hon'ble Tribunal directed the parties to complete the pleadings within six weeks. These are the Applicant's objections to the consolidated report filed by the District Magistrate.
2. That the Respondents have filed a misleading, incomplete, and factually incorrect report, which fails to disclose the true extent of environmental damage caused to the Applicant's land situated in Village Magorra, District Mathura, falling within the Taj Trapezium Zone (TTZ).
3. That the Respondents have failed to comply with the directions of this Hon'ble Tribunal in their true letter and spirit and have instead attempted to justify illegal acts through unilateral and defective inspections.
4. That the alleged compliance is merely illusory, based on incomplete and self-serving reports, without proper verification.
5. It is admitted that the inspection was delayed due to waterlogging; however, the subsequent inspection is vitiated as the Applicant was never informed or associated with the demarcation process, and no transparent demarcation process was followed.

6. The so-called “comprehensive exercise” is unilateral, unsupported by scientific assessment, and conducted without the participation of the Applicant.
7. It is admitted that the Applicant raised grievances regarding: (i) illegal felling of trees, and (ii) illegal excavation/mining. However, the Respondents have grossly misrepresented the scale and impact of both.
8. That the Respondents have acknowledged only 41 trees and certain shrubs. H2 cases were filed against the uprooting, and a charge-sheet was submitted before the ACJM, Mathura, which is pending trial.
9. It is further denied that no illegal mining took place. The claim that no soil was excavated from Khasra No. 710/2 is factually incorrect. The actual site condition is: Chak road (Plot 698A) → Drain (Plot 699) → Applicant’s land (Plot 710/2). Excavation has clearly extended into the Applicant’s land, causing damage, as evidenced by the photographs already on record. The claim that soil was “re-deposited” is false and contrary to the ground reality. True Copy of the Photographs of the ground situation is attached as **ANNEXURE R1**
10. The Respondents have wrongly concluded that no illegal excavation took place. It is submitted that the excavation has caused damage to root systems, soil degradation, and an adverse impact on agricultural utility. The excavation activity has caused permanent damage to the Applicant’s land and vegetation.
11. The police investigation is defective and incomplete, as the JCB used in the offence was never seized, and no forensic or mechanical verification was conducted.
12. The police, in collusion with the authorities, have exonerated Respondent No. 9 from the FIR, despite the Applicant’s allegation that his JCB was used in the process of mining and excavation. This aspect was neither dealt with in the investigation by the police officials nor by the Mining Officer.

The exoneration of Respondent No. 9 is unjustified and raises serious doubts.

13. In view of the above, it is respectfully submitted that the consolidated report filed by the Respondents is incomplete, misleading and contrary to the factual position on record. The Respondents have failed to conduct a fair and transparent investigation and have not properly assessed the environmental damage caused to the Applicant's land. It is, therefore, most respectfully prayed that this Hon'ble Tribunal may be pleased to reject the said report and pass appropriate directions in the interest of justice.

Filed Through:



Chetan Jadon

Advocate

1st Floor, Majestic Signia, Plot no. A-27, Block A,
Industrial Area, Sector 62, Noida, Uttar Pradesh 201309

Jadonchetan969@gmail.com



Government of Uttar Pradesh

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BEFOR THE NATIONAL GREEN TRIBUNAL
 PRINCIPLE BENCH AT NEW DELHI
 IN ORIGINAL APPLICATION No- /2024
 (UNDER SECTION 18(1) READ WITH SECTION 14& 15 OF THE)
 NATIONAL GREEN TRIBUNAL ACT,2010

IN THE MATTER OF :
Devendra Faujdar

VERSUS

.....APPLICANT

.....RESPONDENTS

State Of UP Ors

AFFIDAVIT

I, Devendra Faujdar aged about 54 years s/o Badan Singh, 188/3 Radha city Krishna Nagar, Mathura do hereby solemnly affirm and declare as under:

1. That I am the applicant in the present application and as such am well conversant with the facts and circumstances case, hence, competent to swear this affidavit.
2. That I have read and understood the Objections against DM report date 17.02.2026 with all the supported documents including annexures.
3. That the contents of the present Objections, list of dates and annexures are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.
4. That the annexures are true copies of the respective originals.

The Contents of the affidavit or documents read over & explained to Shri. Devendra Faujdar who is identified By Shri. Smpal Singh & On this 30 day of march 2026 that the contents of my above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom. At my request & noted down in the notarial register from 1123 & charged Fees Rs. Statutory Afort:

DEPONENT

 DEPONENT

मैं श्री. ... को जानता हूँ, इन्होंने मेरे सामने ...
 ह० पहचानकर्ता

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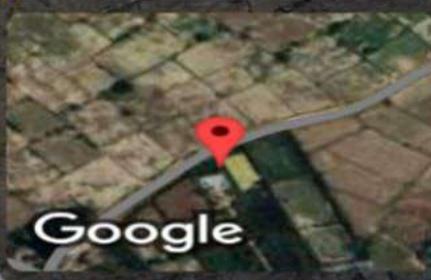
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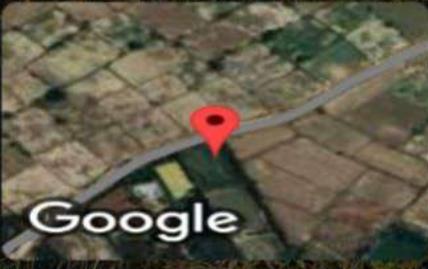




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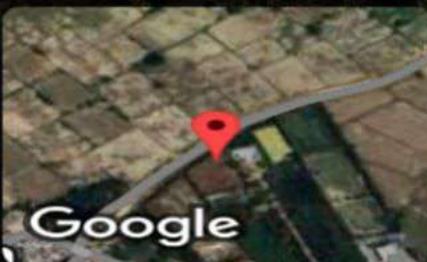
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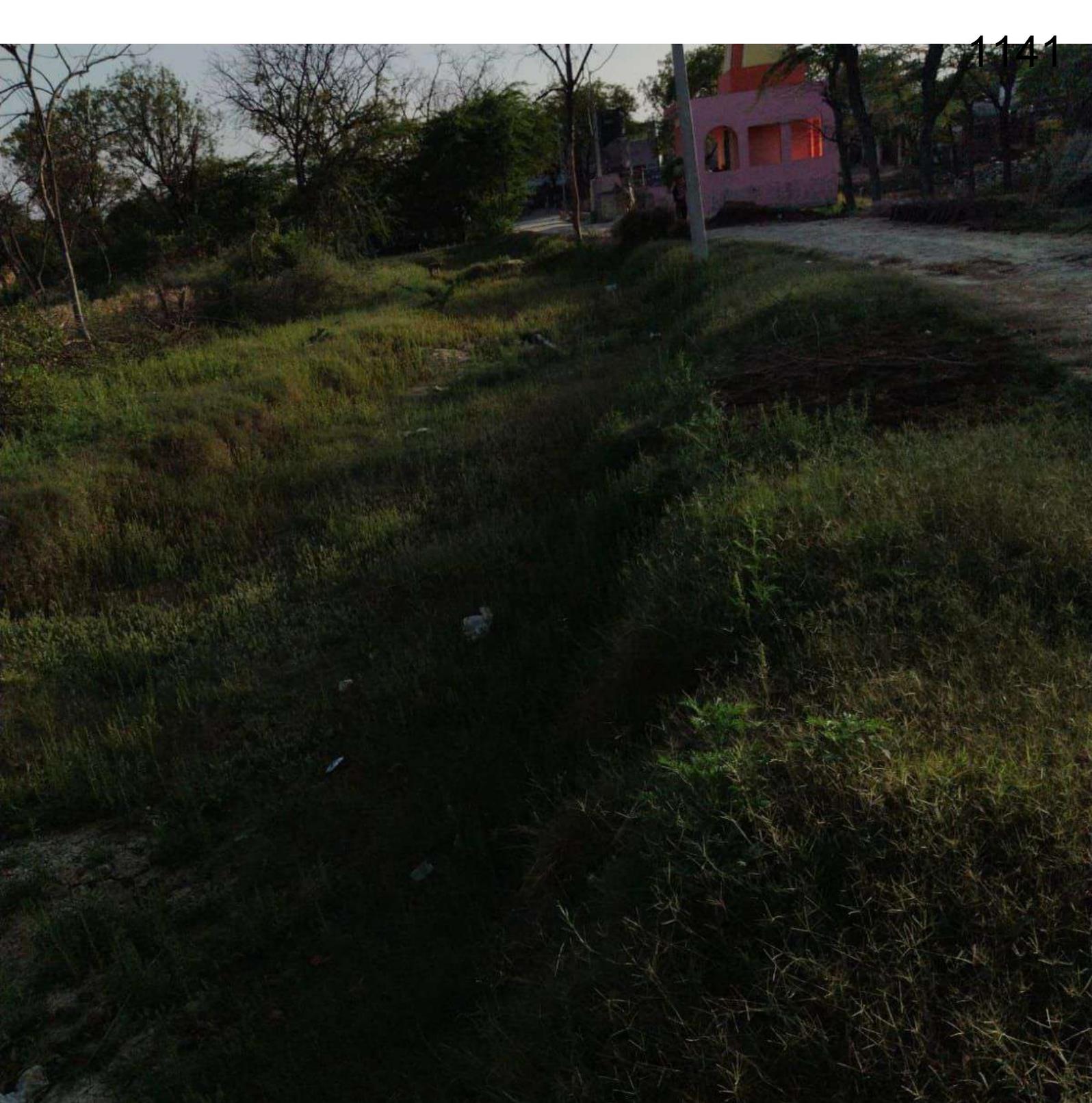


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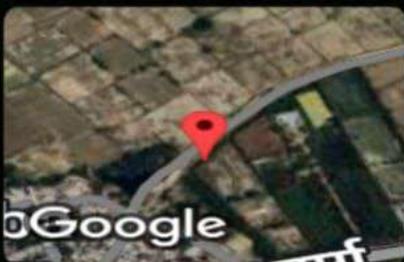




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